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**IN THE HIGH COURT OF MADHYA PRADESH
AT INDORE**

**BEFORE
HON'BLE SHRI JUSTICE ANIL VERMA**

ON THE 25th OF MAY, 2023

MISC. CRIMINAL CASE No. 21758 of 2023

BETWEEN:-

**RAJESH S/O MANGALRAM VISHNOI,
AGED ABOUT 36 YEARS,
OCCUPATION: LABOUR
R/O: KEJDALA ROAD, TILWASANI,
DISTRICT JODHPUR (RAJASTHAN)**

.....APPLICANT

(BY SHRI RASHMENDRA SURYAVANSHI - ADVOCATE)

AND

**THE STATE OF MADHYA PRADESH STATION HOUSE
OFFICER THROUGH POLICE STATION KOTWALI -
DISTRICT MANDSAUR (MADHYA PRADESH)**

.....NON APPLICANT

(BY SHRI HEMANT SHARMA - GOVERNMENT ADVOCATE)

.....
*This application coming on for admission this day, the court passed the
following:*

ORDER

1. This application has been filed by the applicant under Section 439 read with Section 482 of Cr.P.C. for grant of temporary bail in connection with Crime No.95/2022 registered at P.S. - City Kotwali, Mandsaar (M.P.) for commission of offence punishable under Section 8/22, 29 of NDPS Act.

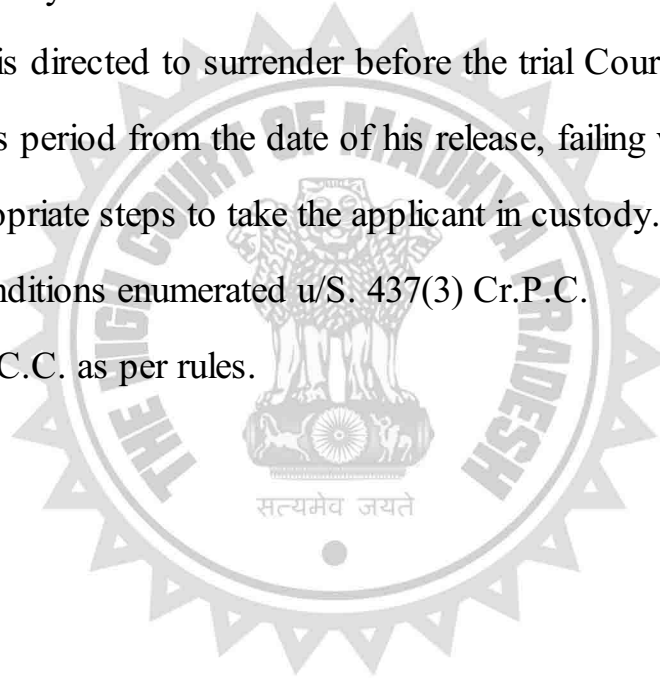
2. Applicant has filed this temporary bail application on the ground that his father Shri Manglaram has been died on 10.5.2023 and he is required to perform the rites and rituals. Applicant has also filed the death certificate of his father.

3. Per contra, learned GA for respondent/State opposes the temporary bail application and prays for its rejection.

4. Having regard to the aforesaid I deem it proper to grant temporary bail to the applicant for a period of 15 days.

5. Accordingly, this M.Cr.C. is allowed and it is directed that the applicant be released on temporary bail for a period of 15 days subject to verification by the trial Court regarding factum of death of applicant's father and upon his furnishing a personal bond in the sum of Rs.75,000/- with one local solvent surety in the like amount to the satisfaction of the trial Court. The applicant is directed to surrender before the trial Court immediately after expiry of 15 days period from the date of his release, failing which the trial Court shall take appropriate steps to take the applicant in custody. The applicant shall abide by the conditions enumerated u/S. 437(3) Cr.P.C.

C.C. as per rules.



(ANIL VERMA)
V. JUDGE